

(a) whether any survey has been conducted for the extension of tea gardening in Uttar Pradesh and Bihar during the last two years;

(b) if so, the details thereof and the outcome thereof;

(c) if not whether the Government propose to carry out such surveys in these States;

(d) if so, the time by which these surveys are likely to be conducted; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH) : (a) and (b) Surveys for extension of tea plantation were carried out in UP in the year 1990 and in Bihar in the year 1996.

In UP, 25 Distts. spread over Garhwal Kumaon and Terai regions were surveyed. Of these 14 districts were found suitable for planting tea. Estimates indicate that approx. 50,000 hect. can be brought under tea plantation in these areas. Two project proposals prepared by Hill Development Deptt., Govt. of UP have been submitted to Tea Board in March, 1997. These are under discussion between the Board and the State Government.

In Bihar, survey was carried out in Kishanganj Distt. and it was found that planting of tea can be done if proper irrigation facilities are made available.

(c) to (e) Do not arise.

Accident Insurance Scheme for NRIS

1695. SHRI RAJKESHAR SINGH :

SHRI SATYA DEO SINGH :

Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to adopt Accident Insurance Scheme for all Non-Residential Indians;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) No such proposal is under consideration of the General Insurance Corporation.

(b) and (c) Do not arise.

[English]

Money Involved in CRB Scam

1696. SHRI SHANTILAL PARSOTAMDAS PATEL:

SHRI MADHAVRAO SCINDIA :

SHRI B.K. GADHVI :

SHRI SATYAJITSINH DULIPSINH GAEKWAD:

DR. Y.S. RAJASEKHARA REDDY :

SHRI MADHUKAR SARPOTDAR :

SHRI SANTOSH KUMAR GANGWAR :

DR. M. JAGANNATH :

SHRI SANAT MEHTA :

SHRI SURESH PRABHU :

KUMARI SUSHILA TIRIYA :

SHRI MOHAN RAWALE :

SHRI PRAKASH VISHWANATH PARANJPE:

Will the Minister of FINANCE be pleased to state:

(a) the total amount of losses suffered by investors including banks/companies alongwith the number of investors in the CRB scam;

(b) whether the Government have been able to recover the amount from liquidation of the CRB Companies;

(c) if so, the arrangements made by the Govt. in this regard;

(d) if not, the reasons therefor; and

(e) the steps taken proposed to be taken by the Government to safeguard the interests of investors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) As per the information available with Reserve Bank of India (RBI) various financial institutions has an estimated exposure of Rs. 152 crores (provisional). Furthermore, as per RBI, the Company had issued over 1,30,000 fixed deposit receipts amounting to Rs.186 crores (provisional).

(b) to (e) RBI has filed a winding up petition in respect of CRB Capital Market Limited in the Delhi High Court under Section 45 MC of the RBI Act on 21.5.1997. A provisional Liquidator has been appointed by the Delhi High Court. The Liquidator has initiated action to crystallise the assets and liabilities of the company. The issue of settlement of claims of creditors would be subject to the directions of Delhi High Court and relevant provisions of law.

[Translation]

Special Courts for FERA Cases

1697. SHRI RAM TAHAL CHAUDHARY :

SHRI KASHIRAM RANA :

Will the Minister of FINANCE be pleased to state:

(a) whether the Government are contemplating to set up special courts for expeditious disposal of the FERA cases;

(b) if so, the details thereof; and